(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT—978/90 for (a) to (c)] '

- (IV) (a) Annual Report and Accounts of the Dr. B. Borooah Cancer Institute, Guwahati, for the year 1988-89.
- (b) Review by Government on the working of the Institute.
- (c) Statement giving reasons for the delay, in laying the papers mentioned at (a) above.,

[Placed in Library. See No. LT—981/90 for (a) to (c)] (V) (a) Annual Report and Accounts of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1988-89, together with Auditors' Re-pon on the Accounts.

- (b) Review by Government on the working of the Society.
- (c) Statement giving reasons for the delay in laying the papers men tioned at (a) above.

[Placed in Library, See No. LT-982/90 for (a) to (c)]

## Report and Accounts (1988-89) of the Institute of Applied Manpower Research, New Delhi and related papers.

THE DEPUTY MINISTER IN MINISTRY OF **PARLIAMENTARY** AFFAIRS (SHRI JAGDEEP DHANK-AR): behalf of SHRI **BHAGEY** GOBARDHAN, I lay on the Table a copy each (in English and Hindi) of the following papers:— (i) Twenty-sixth Annual Report and Accounts of the Institute Applied Manpower Research, New D'elhi, for the year 1988-89, togethe'r with Auditor's Report on the Accounts.

(ii) Review by Government on the working of the Institute.

[Placed in Library. See No. LT-1010/90 for (i) and (ii)]

Report and Accounts (1988-89) of the Delhi State Industrial Development Corporation Limited, New Delhi and related papers.

SHRI SRIKANTA JENA: I lay on the Table a copy each (in English and Hindi; of the following papers, under subsection (1) of section 619A~of the Companies Act, 1956:—

- (i) Eighteenth Annual Report and Accounts of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-951/90 for (i) and (ii)]

## RE. ST. KITTS FIR

SOME HON. MEMBERS: Madam,...

SHRI SUBRAMAN4AN SWAMY -(Uttar Pradesh): Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: Mr. Subramanian Swamy, when there is not matter before the House, on what do'you want to raise a point of order? Please go through the rule-book.

SHRI SUBRAMANIAN SWAMY: The point of order arises out of what is being kept out of the agenda.

THE DEPUTY CHAIRMAN: That you can take up a little later

SHRI SUBRAMANIAN SWAMY: The Government should have made a statement on the St. Kitts FIR. FIRs are being lodged every day. They are lodging FIRs without informing the House. (Interruptions). The Prime Minister should resign when there is an enquiry against him and his son. He should resign